

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 434/2015  
O.A. No. 2633/2003

New Delhi, this the 6<sup>th</sup> day of May, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

Jagmohan Singh,  
C-51, Fateh Nagar,  
Jail Road, New Delhi. .. Applicant

(By Advocate: Shri Sukhmeet Singh for Lamba Law Offices)

Versus

Shri A.K. Puthia,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi. .. Respondent

(By Advocate : Shri V.S.R. Krishna with Shri Satpal Singh)

**ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the parties.

2. Learned counsel for the respondents states that in compliance of order dated 13.02.2004 in O.A. No.2633/2003, they have granted promotion from retrospective effect to the applicant and necessary orders have been issued on 16.12.2015, which has been filed along

with their compliance affidavit. It is further stated that based on this promotion order, revised PPO dated 23.12.2015 has also been issued and the concerned bank has been informed accordingly on the same date.

3. The learned counsel for the applicant states that pension has not yet been revised and, therefore, full compliance has not been taken place.

4. The order of the Tribunal dated 13.02.2004 was for granting promotion to the applicant which has been complied by the respondents. In fact, the respondents have also issued revised pension order, copy of which has been enclosed along with their compliance affidavit. We are, therefore, satisfied that compliance of order dated 13.02.2004 has been made and no further action needs to be taken. The CP is, therefore, dismissed.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

/Jyoti/